

to the cost obtaining at the private sector refineries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHU-RAMAIAH):

(a) Cost reduction is being achieved by: —

(i) raising the . throughputs to designed capacities;

(ii) reduction in the cost of chemicals consumed during operations;

(iii) reduction in inventories;

(iv) reduction of surplus staff; and

(v) strict budgetary control over all items of expenditure.

(b) Yes, Sir.

#### **KUKADI AND DUDHAGANAGA PROJECTS**

677. SHRI M. M. DHARIA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have approved the Kukadi and Dudhaganga projects in Maharashtra; and

(b) if not, what are the reasons for the delay?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) No, Sir.

(b) Sanction of further major works will depend on availability of finances yet to be determined.

#### **EMPLOYEES OF THE INDIAN AUDIT DEPARTMENT**

678. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the past services of the employeei of the

former Part B States in various Central Government Departments (other than the Audit Offices) are not taken into consideration by Government for the purposes of seniority and promotion in the Indian Audit and Accounts Department; and

(b) if so, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER of FINANCE (SHRI MORARJI R. DESAI): (a) and (b). Weightage for past service for the purposes of seniority and promotion was allowed to the former Part B State employees absorbed in the Indian Audit and Accounts Department, after taking into consideration the nature and type of work they were doing as well as the pay drawn by them before absorption. Accordingly, only the service rendered by them in the State Account|Audit offices was taken into account.

#### **CHILDREN'S EDUCATION ALLOWANCE**

679. SHRI JAGAT NARAIN: SHRI D. THENGARI:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state;

(a) whether it is a fact that children's education allowance admissible to the Class IV employees of the Parliament Works Division of the CPWD have not been given since 1965;

(b) if so, number of such employees and reasons for not granting such allowance;

(c) whether such children's education allowance is admissible to the employees of other Divisions in CPWD, Delhi; and

(d) if not, the reasons for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) No.